GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4151 ANSWERED ON:02.05.2012 COAL PRODUCTION

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Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware that the companies producing less coal have more employees and those producing more coal have less employees;
- (b) if so, the details thereof;
- (c) whether the Government proposes to adopt some equitable policy for bringing equilibrium between the ratio of production and the number of employees/workers as per the project;
- (d) if so, the details thereof;
- (e) whether there is any policy for giving employment to all the persons displaced from the coal projects; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) Yes, Sir.
- (b) Subsidiary wise coal production of Coal India Limited during 2011-12 and manpower employed as on 1.4.2012 are given below:

Company Production (Million Tonnes) as on 31.3.2012 Manpower (as on 1.4.2012)

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Eastern Coalfields Limited 30.56
                                  78009
Bharat Coking Coal Limited 30.20
                                   64884
Central Coalfields Limited 48.01
                                   50026
Northern Coalfields Limited 66.40
                                   16329
Western Coalfields Limited 43.11
                                   56989
South Eastern Coalfields Limited 113.84
Mahanadi Coalfields Limited 103.12
                                    22023
North Eastern Council 0.60
                              3129
         435.84
                 367467
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(c)&(d): Employment of manpower mainly depends upon the method for extracting coal i.e. underground mining or opencast mining. Underground mining is a labour intensive method which involves use of more manpower as compared to opencast mining methods which is more mechanized. Project-wise studies are conducted before the commencement of project to determine the best suitable alternative in order to achieve optimum utilization of resources.

(e)&(f): Employment is given to land loosers as per the provisions of Resettlement and Rehabilitation Policy of Coal India Limited which envisages one employment to the land losers for two acres of land. The land losers, who are not eligible for employment, are entitled for a monetary compensation of Rupees 5 Lakh for each acre of land, on pro-rata basis. The land losers entitled for employment can also opt for monetary compensation, forgoing employment.